

people were arrested till 3 P.M. yesterday; the trial is yet to take place.

tion No. G.S.R. 1417 dated the 31st August, 1963.

[Placed in Library. See No. LT-1703/63].

श्री राम सेवक यादव : श्रीमन्, मैंने एक विशेषाधिकार अवहेलना का प्रश्न दिया है। मेरा यह निवेदन है कि श्री प्रकाशवीर शास्त्री ने भी यहां इसी विशेषाधिकार अवहेलना का प्रश्न यहां उठाया था—

(iii) a copy of Notification No. G.S.R. 1422 dated the 31st August, 1963 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1704/63].

अध्यक्ष महोदय : आप मेरे पास आकर बात कोजिए। मैं देख लूंगा कि उसमें क्या किया जा सकता है।

12.42 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, ETC.

The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari (Sinha): Sir, on behalf of Shri B. R. Bhagat: I beg to lay on the Table—

- (i) a copy each of the following Notifications under section 159 of the Customs Act, 1962,—
 - (a) G.S.R. No. 1419 dated the 31st August, 1963.
 - (b) G.S.R. No. 1420 dated the 31st August, 1963.
 - (c) G.S.R. No. 1421 dated the 31st August, 1963.

[Placed in Library. See No. LT-1702/63].

- (ii) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944,—

- (a) The Central Excise (Nineteenth Amendment) Rules, 1963 published in Notification No. G.S.R. 1412 dated the 31st August, 1963.

- (b) The Central Excise (Twentieth Amendment) Rules, 1963 published in Notifica-

NOTIFICATIONS UNDER GOVERNMENT SAVING CERTIFICATE ACT, ETC.

Shrimati Tarkeshwari Sinha: I beg to lay on the Table a copy each of the following Notifications:—

- (i) The Post Office Savings Certificates (Second Amendment) Rules, 1963 published in Notification No. G.S.R. 1385 dated the 24th August, 1963, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-1705/63].
- (ii) The Income Tax (Amendment) Rules, 1963 published in Notification No. S.O. 2508 dated the 30th August, 1963, under section 295 of the Income Tax Act, 1961. [Placed in Library. See No. LT-1706/63].

12.42 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya

Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th September, 1963, agreed to the following amendment made by the Lok Sabha at its sitting held on the 16th August, 1963, in the Limitation Bill, 1963:—

Enacting Formula

That at page 1, line 1, for the words "Thirteenth Year" the words "Fourteenth Year" be substituted.'

- (ii) 'In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th September 1963, agreed to the following amendment made by the Lok Sabha at its sitting held on the 28th August, 1963, in the Special Marriage (Amendment) Bill, 1963:—

Enacting Formula

That at page 1, line 1, for the words "Thirteenth Year" the words "Fourteenth Year" be substituted.'

- (iii) 'In accordance with the provisions of rule 185 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th September, 1963, agreed without any amendment to the Warehousing Corporations (Amendment) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 23rd August, 1963.'
- (iv) 'In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of

Business in the Rajya Sabha, I am directed to enclose a copy of the Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 1963, which has been passed by the Rajya Sabha at its sitting held on the 10th September, 1963.'

12.44 hrs.

**BILL AS PASSED BY RAJYA
SABHA LAID ON THE TABLE**

Secretary: Sir, I lay on the Table of the House the Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 1963, as passed by Rajya Sabha.

**COMMITTEE ON ABSENCE OF
MEMBERS**

SIXTH REPORT

Shri Khadiolkar (Khed): Sir, I beg to present the Sixth Report of the Committee on Absence of Members from the Sittings of the House.

12.45 hrs.

**DISCUSSION RE: SUGAR
SITUATION—Contd.**

Mr. Speaker: We shall now take up further discussion of the sugar situation; the hon. Minister of Food and Agriculture is to reply now. There is a demand from Members of the Maharashtra that this concerns them most and that they had no opportunity. If five minutes can be given to them, has the Minister any objection?

The Minister of Food and Agriculture (Shri Swaran Singh): I have no objection. I am entirely in the hands of the House.

Shri Hari Vishnu Kamath (Hoshangabad): How much time remains?